## GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:1580 ANSWERED ON:18.11.2010 SETTING UP OF PETROL PUMPS/GAS AGENCIES

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## Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a): the total number of petrol pumps and gas agencies set up so far in the country including Madhya Pradesh, Karnataka and Bihar;
- (b) the number of petrol pumps and gas agencies out of them which have been allotted to the ex-servicemen and their dependents;
- (c) the number of petrol pumps and gas agencies which have to be allotted by the current year;
- (d): whether any complaint has been received against the allotment of petrol pumps/ gas agencies; and
- (e): the action taken by the Government against the guilty officials?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

- (a) : Public sector oil marketing companies (OMCs.), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) have set up 37273 retail outlets (ROs) and 9897 LPG distributorships so far in the country including Madhya Pradesh, Karnataka & Bihar.
- (b): 808 ROs and 639 LPG distributorships have been allotted by OMCs to the ex-servicemen and their dependants under 'Defence' Category.
- (c): 1589 ROs and 2050 LPG distributorships are planned to be allotted by OMCs during the current year.
- (d) & (e): Complaints received against allotment of RO/ LPG distributorship are dealt by OMCs as per grievance redressal system. Accordingly, the complaint is registered and examined by a senior officer appointed by the competent authority of OMCs.

The complaints having prima-facie merit are investigated and complainants are advised to furnish material, if any, to substantiate their allegations. Complaints are disposed by way of a speaking order and a copy of the same is given to all concerned. In case of established complaints action is taken by the OMCs which includes re-advertisement, re-interview, cancellation of selection process, initiation of disciplinary action against erring officials of the Corporation, etc.